NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.82(MAH)/2015 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2016

NAME OF THE PARTIES: Mr. Nirupam Patel & Ors.

V/s. M/s. BNI Training Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 & 111 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

SR ADV. MR. J. P. SEN COUNSEL

MR. DNKAR CHANDURKAR COUNSEL

MR. BENNY JOSEPH ADVOCATES.

MR. ANIRUDHA LAD i/b B. J. LAW OFFICES-LLP

MR. NIRAJ SHAH (RESP. No. 2)

MY. KriShendru Dodla Advocate

W. Ayush Shorsing

W. Sanjana Saddy

Mr. Rulkit Sharma

Order

C.P No. 82/397-398/CLB/MB/MAH/2015

1. Ld. Representatives of both the sides are present. At the out-set it is informed that although a settlement had arrived at between the parties and

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that was duly recorded while disposing of the C.P. 82/2015, but due to conflict of interest that settlement could not be fully executed and it was pleaded that the matter be restored for afresh consideration.

2. However, before me Ld. Counsels of both the sides have made a statement that an another attempt has been made afresh to resolve the issue by an amicable settlement which is expected in near future. Considering the totality of the circumstances the matter is now listed for due adjudication on 21.09.2016, date duly communicated to both the parties.

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M. K. SHRAWAT Member (Judicial)

Dated: 22nd August, 2016.